

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 121

CP (IB) No. 265/Chd/Hry/2023

IN THE MATTER OF:-

Vikram Singh Rathore

...Petitioner

Under Section: 59, IBC 2016

Order delivered on 16.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. S. S. Shekhawat, Advocate

ORDER

Affidavit of service has been filed by Id. counsel for the petitioner vide Diary No.03151/1 dated 04.12.2023. The same is taken on record. It is seen that the file was not taken up on the last date of hearing, therefore, Id. counsel for the petitioner is directed to inform the next date of hearing to RoC through e-mail within three days and place the said e-mail along with an affidavit on record so that effective proceedings can be taken up. RoC is directed to file the report within three weeks with a copy in advance to the counsel opposite. Let the matter be listed on 03.06.2024.

Sd/-

**(L. N. GUPTA)
MEMBER (TECHNICAL)**
Tanvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**